

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 107  
CP No. (IB)-294/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**Udai Kant Mishra Prop. Surya Properties and Investments**

**.... Operational Creditor**

**Versus**

**Man Prakash Talkies Pvt. Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Anuroop Singhi, Adv.

For the Corporate Debtor : Prateek Kedawat, Adv.

**ORDER**

Heard Mr. Anuroop Singhi, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Prateek Kedawat, Adv. appearing on behalf of the Respondent/ Corporate Debtor. It has been submitted by the learned counsel for the Petitioner that agreed amount has been received by the Respondent and he wishes to withdraw the present petition. Permission granted. CP No. (IB)-294/9/JPR/2019 is dismissed as withdrawn.

Sd/-

(Prasanta Kumar Mohanty)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

February 10, 2023

HA